

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 227/98

Wednesday the 22nd day of April 1998.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

Mr. Prabha Prathap
Pezhottukuzhi Veedu
Kadavattaram
Neyyattinkara P.O.
Thiruvananthapuram

...Applicant.

(By advocate Mr KP Kailasanatha Pillai)

Versus

1. Chief Postmaster General
Kerala Circle
Office of the Chief Postmaster General
Thiruvananthapuram.
2. Inspector of Post Offices
Neyyattinkara
Thiruvananthapuram.
3. Supdt. of Posts.
Thiruvananthapuram South.

...Respondents.

(By advocate Mr MHJ David J.)

The application having been heard on 22nd April 1998, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

Applicant has filed this application for a declaration that he is entitled for an appointment as a regular extra departmental employee in any of the posts presently lying vacant in the post offices under the 2nd respondent and for a direction to the second respondent to appoint him.

2. Learned counsel appearing for the respondents states that the prayer in this application is too wide and cannot be considered. However, he fairly stated that at present there is a vacancy on the post of Extra Departmental Delivery Agent at Kodayal and if the applicant applies for selection, his case would be considered though his name may not be sponsored by the employment exchange. Learned counsel for the applicant stated that the applicant would be satisfied if such a direction is given.

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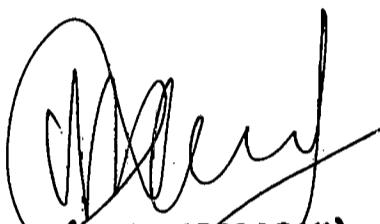
3. In the light of what is stated above, the application is disposed of with liberty to the applicant to apply to the post of Extra Departmental Delivery Agent at Kodayal, and with a direction to the respondents that if such an application is received, his candidature shall be considered valid, in view of the Supreme Court's ruling in *Excise Supdt., Malkapatnam, Krishna Dist., A.P. Vs. KBN Visveswara Rao & others*, reported in 1996 (6) SCC 216, though his name has not been sponsored by the employment exchange.

4. Learned counsel for the respondents undertakes to communicate the order to the respondents.

No order as to costs.

Dated 22nd April 1998.

~~(S.K. GHOSAL)
ADMINISTRATIVE MEMBER~~


(A.V. HARIDASAN)
VICE CHAIRMAN

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